

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7002/2018
(Arising out of impugned final judgment and order dated 23-04-2018
in CRLA No.1761/2006 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

MAQSOOD AHMAD

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No.82606/2018-EXEMPTION FROM FILING O.T.)

Date : 08-10-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr.Ajay Veer Singh Jain, Adv.
Ms.Mamta Jain, Adv.
Mr.Uday Ram Bokadia, Adv.
Mr.Rakesh Kumar Khara, Adv.
Ms.Divya Garg, Adv.
Mr.Sonal Jain, Adv.

For Respondent(s)

Mr.Himanshu Sharma, Adv.
Ms.Aditi Sharma, Adv.
Ms.Archana Pathak Dave, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let a copy of this special leave petition be served
upon learned standing counsel for the State of U.P. within
three days.

List the matter immediately after Dusshera vacations.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master